

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 127
(IB)-1367/PB/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Applicant/petitioner

v.

C & C Construction Ltd.

.... Respondent

Order under Section 7 of IBC

Order delivered on 29.10.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS

For the Applicant/petitioner: Mr. Srijan Singh & Mr. Gaurav Sharma, Advs.
For the respondent -

ORDER

A copy of the paper book has already been handed over to counsel for the respondent during the course of the day.

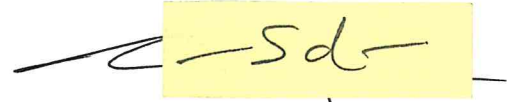
Learned counsel for the respondent seeks and is granted ten days' time to file reply, vakalatnama and resolution of the respondent company with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List on 10.12.2018.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)